

Misc. CrI. No.
FIR No. 02/2020
PS : Vigilance
Shekhar Vs State

20.10.2020

Matter has been taken up at 02:00 pm through Video Conferencing hosted by Ms. Meena Arora, Reader posted in this court, in terms of order of Hon'ble High Court bearing No. 417/RG/DHC/2020 27.08.2020 as well as Office Order of Hon'ble District & Sessions Judge-cum-Special Judge (PC Act)(CBI), RADC, New Delhi bearing no. (i) E-10559-10644/Power/Gaz./RADC/2020 dated 28.08.2020, (ii) E-10927-11013/Power /Gaz./RADC/2020 dated 30.08.2020, (iii) MOM no.E.10648-10686/MOM/ Genl.Meeting/Lockdown/RADC/2020 dated 28.08.2020 & (iv) Power.Gaz./ RADC/2020/E-15009-15097 dated 26.09.2020.

Present: Sh. Jagdamba Pandey, Ld. Addl. PP for the State through VC.
Sh. Arun Khatri, Ld. Counsel for the accused/applicant through VC.

Present application moved U/s 172 Cr.P.C. on behalf of accused/applicant Shekhar for production of case diary in Case FIR No. 02/20, PS Vigilance, has been received through email on the official email ID of this court, has been assigned to the present court by Ld. District & Sessions Judge-cum-Special Judge, CBI (PC Act), RADC, New Delhi for 02:00 pm today.

Heard.

Notice of the application be issued (through email or WhatsApp) to IO/SHO concerned with directions to file reply to the application tomorrow at 02:00 pm in the court.

Now to come up for physical hearing in the court for reply/arguments on the application on **21.10.2020**.

A copy of this order be sent alongwith the notice to IO/SHO concerned as well as to the Computer Branch for uploading on the official website.

(Kiran Bansal)
Special Judge, PC Act (ACB-01)
RADC, New Delhi.
20.10.2020